

**Central Administrative Tribunal  
Principal Bench**

CP 757/2015 in  
OA 3685/2015

this the 14<sup>th</sup> day of December, 2015

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Shri Mohan Lal & Ors. .... Petitioners  
(By Advocate:Shri B.L.Wanchoo)

**Versus**

Brig. R.S.Rawat, Commandant  
Central Vehicle Depot,  
Delhi Cantt-10 .... Respondent

**ORDER (Oral)**

**By Hon'ble Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the petitioners.

2. The present Contempt Petition is filed against the interim order dated 15.10.2015 where under this Tribunal directed the respondents not to recover any amount in pursuance of the impugned orders therein. Admittedly, even as per the learned counsel for the petitioners the respondents have stopped recovery from the month of November, 2015 onwards.

3. In the circumstances, we do not find any merit in the Contempt Petition, accordingly, the same is dismissed. No costs.

**(Dr. Birendra Kumar Sinha)  
MEMBER(A)**

**(V. Ajay Kumar)  
MEMBER (J)**

